

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No.: 209/TT/2023**

Date: 14.9.2023

To

Shri B. B. Rath  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for**

- i. Truing up of Transmission tariff for 2014-19 tariff period and**
- ii. Determination of Transmission tariff for 2019-24 tariff period**

**For assets under “Transmission System for Phase-I Generation Projects in Jharkhand & West Bengal-Part-A2”.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.9.2023 :-

## **2014-19 period**

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2014-19 period for the transmission asset.
- b) Details of actual equity infused for the ACE claimed.
- c) Applicable rate of interest used for IDC calculation of loans with floating rate for all the assets.
- d) Please submit the soft copy of tariff forms(in .xlsx format) for Asset-7.
- e) Provide Initial Spares discharge statement for the transmission asset.

## **Forms**

- f) Flow of liabilities statement as per Annexure I

- g) Form-13 (Details of Initial Spares discharge)
  - h) Provide Form-10B for Asset 8-B.
  - i) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the format as per Annexure-II.
2. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
  3. Confirm whether there is no further additional information required to be submitted by the Petitioner.
  4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

### Annexure-I

| Asset No. | Party     | Particulars# | Year of Actual Capitalisation | Outstanding Liability as on 1.4.2019 | Discharge |         |         |         |         |                 | Outstanding Liability as on 31.3.2024 |
|-----------|-----------|--------------|-------------------------------|--------------------------------------|-----------|---------|---------|---------|---------|-----------------|---------------------------------------|
|           |           |              |                               |                                      | 2019-20   | 2020-21 | 2021-22 | 2022-23 | 2023-24 | Total (2019-24) |                                       |
| Asset-I   | Party - A |              |                               |                                      |           |         |         |         |         |                 |                                       |
| Asset-I   | Party - B |              |                               |                                      |           |         |         |         |         |                 |                                       |
| ...       | ...       |              |                               |                                      |           |         |         |         |         |                 |                                       |

# TL/SS/Communication Systems etc.

## Annexure-II

| Asset<br>(Asset-<br>wise) | Activity   | Period of activity |    |          |    | Time over-run<br>(in month (s) or<br>day(s)) | Reason (s) for<br>Time over-run |
|---------------------------|--|--------------------|----|----------|----|--|---------------------------------|
|                           |  | Planned            |    | Achieved |    |  |                                 |
|                           |  | From               | To | From     | To |  |                                 |
|                           | Land<br>Acquisition                                      |                    |    |          |    |  |                                 |
|                           | LOA  |                    |    |          |    |  |                                 |
|                           | Supplies<br>(Structures,<br>equipment's,<br>etc.)        |                    |    |          |    |  |                                 |
|                           | Foundation   |                    |    |          |    |  |                                 |
|                           | Tower erection   |                    |    |          |    |  |                                 |
|                           | Stringing  |                    |    |          |    |  |                                 |
|                           | ROW issues   |                    |    |          |    |  |                                 |
|                           | Testing &<br>commissioning                               |                    |    |          |    |  |                                 |
|                           | Any other<br>Activities for<br>time over-run ,<br>if any |                    |    |          |    |  |                                 |